

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO.- 130
ANSWERED ON-25/11/2024

ENERGY DEMAND

130. SHRI PRAMOD TIWARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether country's energy demand has been rising briskly leading to higher oil imports and increasing dependence on imported crude;
- (b) if so, the details thereof including domestic crude oil output; and
- (c) the details of policy measures taken to incentivise investments in country' oil and gas exploration and production sector?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI SURESH GOPI)

(a) to (c): Details of the demand of petroleum products, domestic crude oil production and dependency on crude oil are as under:

Financial Year	Demand of Petroleum Products in MMT	Domestic Crude Oil Production in MMT	Import Dependency on Crude Oil (%)
2021-22	201.7	29.7	85.5
2022-23	223.0	29.2	87.3
2023-24 (P)	234.3	29.4	87.7

Source: PPAC and DGH; (P): Provisional, MMT (Million Metric Tons)

The government has been taking various steps to boost domestic oil and gas production which, inter-alia, include:

- i. Policy for Relaxations, Extensions and Clarifications under Production Sharing Contract (PSC) regime for early monetization of hydrocarbon discoveries, 2014.
- ii. Discovered Small Field Policy, 2015.
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.
- iv. Policy for Extension of Production Sharing Contracts, 2016 and 2017.
- v. Policy for early monetization of Coal Bed Methane 2017.
- vi. Setting up of National Data Repository, 2017.

- vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
- viii. Re-assessment of Hydrocarbon Resources, 2017.
- ix. Policy framework to streamline the working of Production Sharing Contracts in Pre-NELP and NELP Blocks, 2018.
- x. Policy framework for extension of Production Sharing Contracts for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.
- xi. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.
- xii. Policy framework for exploration and exploitation of Coal Bed Methane (CBM) from areas under Coal Mining Lease allotted to Coal India Limited (CIL) and its subsidiaries, 2018.
- xiii. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.
- xiv. Reforms in Hydrocarbon Exploration and Licensing Policy for enhancing domestic exploration and production of oil and gas, 2019.
- xv. Natural Gas Marketing Reforms, 2020.
- xvi. Reforms in Model Revenue Sharing Contracts (RSCs) for Blocks under Open Acreage Licensing Programme (OALP), 2023.
- xvii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III to attract bidders.
- xviii. Release of about 1 Million Sq. Km. 'No-Go' area in offshore which were blocked for exploration for decades.
- xix. Acquisition of seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders.
- xx. Acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30, 000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.
